

**No. 242/JUD/KKL/DJ/2020
Government of Puducherry
Judicial Department**

Karaikal, dated 26.3.2020

CIRCULAR

Sub: COVID 19 – Pandemic Corona Virus – Nationwide lockdown – Further directions of the Hon’ble Administrative Committee of the High Court, Madras – Tentative arrangement of posting of cases at Karaikal region – Reg.

**Ref: 1. Circular in ROC No.1363/2020/RG, dated 24.3.2020 of the Hon’ble High Court, Madras.
2. Proceedings No. /JUD/A/2020, dt.25.3.2020 of the Chief Judge, Puducherry**

In the Circular cited under the first reference above, the Hon’ble High Court, Madras directed that the entry into the courts remain suspended for a period of three weeks from 24.3.2020 or until further orders, whichever is earlier subject to any specific permission of the Chief Judge, Puducherry. In the Proceedings cited under the second reference above, the Chief Judge, Puducherry, in supersession of all earlier circulars directed the entry into the courts in Karaikal region remain suspended for a period of three weeks from 24.3.2020 or until further orders, whichever is earlier, subject to any specific permission of the District Judge, Karaikal. In case of any contact by any person including lawyers either for Administrative or Judicial work with regard to Karaikal region, they shall contact Thiru. L. Gunasekaran, Head Sharistadar, District Court, Karaikal over Mobile No.9600830645 or by email (1965lgsegar@gmail.com) or Thiru. Elavazhagan, Sharistradar, Family Court, Karaikal over Mobile No.8903639205/9965839205 or by email (elangoelava9@gmail.com). No matter, unless urgent and imminently emergent shall be entertained except with the permission of the District Judge, Karaikal and on permission being granted the lawyers/litigants shall be instructed of the venue and mode of addressing the Court either through video conferencing or otherwise.

In continuation of the above Circulars, the following tentative arrangements are made with regard to the cases pending before Courts in Karaikal region. The hearing of the cases pending before the courts in Karaikal District shall stand adjourned as under:

Hearing date	Next hearing date
26.03.2020	15.04.2020
27.03.2020	16.04.2020
30.03.2020	17.04.2020
31.03.2020	20.04.2020
01.04.2020	21.04.2020
02.04.2020	22.04.2020
03.04.2020	23.04.2020
07.04.2020	24.04.2020
07.04.2020	25.04.2020
09.04.2020	27.04.2020

Further, the interim orders already granted by the courts concerned are extended till the next hearing date of the main petition/suit/appeal.

The conditions imposed while granting bail/anticipatory bail by the Sessions Court/Special Courts under the POCSO Act, 2012 and P.C.Act, 1988/Judicial Magistrates, as the case may be, shall remain suspended till 15.4.2020. Likewise, in the matters of suspension of sentence granted, if any, is extended till 15.4.2020.

-/By Order of the District Judge/-

**Sd/-xxx
HEAD SARISHTADAR
DISTRICT COURT
KARAIKAL**

To

All the Courts, Karaikal

Copy to:

- 1. The Bar Association, Karaikal**
- 2. Note Board**